

Central Administrative Tribunal, Lucknow Bench,  
Original Application No. 190/2004

this the 14th day of May, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Km. Aparna Swarnlata Singh d/o Sri M.D.Singh,  
resident of 389 (K) Prem Niwas Shakti  
Nagar, Faizabad Road, Lucknow and posted as  
Junior Accounts Assistant in the office of Senior  
Divisional Finance Manager, Northern Railway,  
Hazratganj, Lucknow.

...Applicant

By Advocate: Sri G.S.L. Verma

Versus

1. Union of India through Secretary,  
Department of Railways, Rail Bhawan, Baroda  
House, New Delhi.
2. Senior Divisional Finance Manager,  
Northern Railway, Hazratganj, Lucknow.
3. Divisional Finance Manager,  
Northern Railway, Lucknow.
4. Senior AFA/C&W/ AMV (Senior Addl.  
Finance Advisor/ Carriage and Wagon /Alambagh,  
Lucknow).

...Opposite Parties

By Advocate: Sri N.K.Agrawal.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

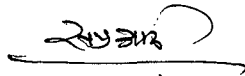
Upon hearing the counsel for both  
the parties, it transpired that the applicant was  
transferred by order dated 6.2.2004 (Annexure  
No. A). She moved a representation on 13.2.2004  
showing her inability to join at the  
transferred place in Carriage and Wagon  
Alambagh, Lucknow.

2. Learned counsel for the respondents  
has stated that the transfer is only in the  
city and refusal of promotion on earlier

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occasion does not give a right to the applicant to continue in the present posting.

3. It is found that once an application has been moved, the respondents should look into it and decide the same by reasoned and speaking order. The applicant ~~has not already been relieved.~~ She would not be relieved <sup>spared, if not already relieved/spared,</sup> till the disposal of the representation. O..A. is disposed of as above .  
No order as to costs.

  
(S.P.Arya)

Member (A)

HLS/-